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[Mr. Special or]

the 31st March, 1973, it would be seen that the error was bonafide and was due to the reporter treating a part of Shri S. M. Banerjee's speech as coming from Shri Bibhuti Mishra. I greatly regret the error which was unfortunate.

Lastly, I would seek the indulgence of the Hon'ble Speaker to point out that the official report of Shri S. M. shows that Baneriee's speech :hc words, or words to that effect, used by him in describing the manner of the Members of in which some the Raiva Sabba have come to occupy their places.

Finally, I will conclude with a request to the Hon'ble Speaker to condone this error on the part of bonafide Paper."

In view of the explanation given by the Editor and the correction published by him in the newspaper, if the House may be treated as agrees, the matter closed.

I hope the House agrees.

HON. MEMBERS: Yes.

MR. SPEAKER. I shall also inform the Chairman, Rajya Sabha, accordingly.

May I take this opportunity to appeal to the hon. Members to use recessary restraint and not to do anything or say anything in this House which may bring disharmony between this House and Rajya Sabha.

12.55 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF BOKARO STEEL LTD., AND HINDUSTAN STEELWORKS CONSTRUCTION LTD., CALCUTTA

DEPUTY MINISTER IN THE THE MINISTRY OF STEEL (SHRI SUBOLH HANSDA): MINES On behalf of Shri S. Mohan Kumaramangalam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section

- (1) of section 619A of the Companies Act. 1956:-
- (1) (i) Review by the Government on the working of the Bokaro Steel Limited, for the year 1971-72;
- (ii) Annual Report of the Bokaro Steel Limited, for the year 1971-72 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4836/73].
- (2) (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1971-72.
- (ii) Annual Report of the Hindustan Steel works Construction Limited. Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library, See No. LT-4837/73].

COTTON TEXTILES (CONTROL) AMEND-MENT ORDER, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table a copy of the Cotton Textiles (Con-Amendment Order, 1973 (Hindi and English versions) published in Notification No. S.O. 959 in Gazette of India dated the 31st March, 1973, under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4838/73].

MINERAL CONCESSION (AMENDMENT) **RULES, 1973**

SHRI SUBODH HANSDA: I beg to lay on the Table a copy of the Mineral Concession (Amendment) Rules, 1973 (Hindi and English versions), published in Notification No. G.S.R. 58 in Gazette of India dated the 20th January, 1973 under subsection (1) of section 28 of the and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-4839/73].